

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) 1067 OF 2019

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 158887 of 2019

(Application for bring on record additional documents)

WITH

INTERLOCUTORY APPLICATION NO. 168393/2019

(Application for impleadment)

National Federation of Societies for Fast Justice & Anr.

...Petitioners

Versus

Union of India & Ors.

...Respondents

OFFICE REPORT

The Writ Petition alongwith application above-mentioned except I.A. No. 168393/2019 was listed before the Hon'ble Court on 18.10.2019 with Office Report dated 16.10.2019, when the Hon'ble Court was pleased to pass the following Order:-

“Heard Mr. K.K. Venugopal, learned Attorney General for India.

Learned counsel appearing on behalf of various States are directed to file their affidavits before 18.12.2019. We direct the Union of India as well to file its affidavit before the said date.

Liberty is also granted to the petitioner to file additional documents, if any, within the aforesaid period.

List on 22.01.2020 for final disposal.”

It is submitted that the following documents/affidavits has been filed so far.

S.Nos	On behalf of	Filed on	Filed by
1.	State of Arunachal Pradesh	05.11.2019	Mr. Abhimanyu Tewari, Adv
2.	State of Meghalaya	05.12.2019	Mr. Avijit Mani Tripathi, Adv
3.	Union of India	12.12.2019	Mr. Arvind Kumar Sharma, Adv
4.	State of Uttar Pradesh	17.12.2019	Mr. Adarsh Upadhyay, Adv
5.	State of Maharashtra	17.12.2019	Mr. Sachin Patil, Adv
6.	State of Tamil Nadu	24.12.2019	Mr. M. Yogesh Kanna, Adv
7.	State of Rajasthan	14.01.2020	Mr. Sandeep Kumar Jha, Adv
8.	State of Jammu and Kashmir	16.01.2020	Mr. Satyajeet Kumar, Adv
9.	State of Jharkhand	17.01.2020	Mr. Tapesh Kumar Singh, Adv
10.	State of Himanchal Pradesh (with the permission of the Court)	21.01.2020	Mr. Upasana Nath, Adv

All the documents mentioned at Sl. Nos. 1 to 8 are placed in a separate volume with the Paper Books and documents mentioned at Sl Nos. 9 & 10 are being circulated before the Hon'ble Court.

It is submitted that Mr. Jose Abraham, Advocate has on 05.11.2019 filed an application for impleament on behalf of Dr. Nachiketa Mittal to implead the applicant as petitioner which has been registered as Interlocutory Application No. 168393. The same is placed in a separate volume with the Paper Books.

It is further submitted that no other documents has been recieved so far.

The Writ Petition alongwith applications above-mentioned is listed before the Hon'ble Court with this Office Report for Orders.

Dated this the 21st day of January, 2020.

sd/-
Assistant Registrar